

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

FRIDAY, THE 24TH DAY OF APRIL 2020/4TH VAISAKHA , 1942

CRL.A. NO.1197 OF 2018

(Against the judgment passed in S.C. No. 219 of 2013 on

the files of Hon'ble 2nd Additional Sessions Court,

Ernakulam dated 14-9-2018)

APPELLANT: Appellant /Accused No.2

Anilkumar @ Cape Ani,

Aged 42 years,

S/o.Thankappan,

Thachankeri House

Maruthamkuzhi,

Kanjirampara kara

Sasthamangalam village,

Thiruvananthapuram.

By Adv.R.ANIL

RESPONDENT : Complainant.

State of Kerala, represented by the
Public Prosecutor, High Court of Kerala,
Ernakulam, Kochi-682031.

BY Public Prosecutor

THIS CRL.A. HAVING COME UP FOR ADMISSION ON 24.04.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S. DIAS, J

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CRL.M.A NO.1 OF 2019

IN

CRL.A NO.1197 OF 2020

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DATED THIS THE 24th DAY OF APRIL, 2020

ORDER

Heard the learned Senior Counsel for appellant and the learned Special Public Prosecutor in Crl.M.A.

For orders to 5.5.2020. Call on 5.5.2020.

sou

C.S.DIAS, JUDGE

